

**The Goa (Regulation of Land Development
and Building Construction)
(Amendment) Bill, 2022**

(Bill No. 16 of 2022)

A

Bill

*to amend the Goa (Regulation of Land
Development and Building Construction) Act,
2008 (Goa Act No. 6 of 2008).*

BE it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa (Regulation of Land Development and Building Construction) (Amendment) Act, 2022.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. Substitution of section 5.— For section 5 of the Goa (Regulation of Land Development and Building Construction) Act, 2008 (Goa Act No. 6 of 2008) (hereinafter referred to as the “principal Act”), the following section shall be substituted, namely:—

“5. Public notice of the regulation.— (1) The power to make regulations under section 4 shall be subject to the condition of publication in the Official Gazette and in at least three local newspapers having wide circulation.

(2) The Steering Committee may suggest previous publication of such regulations as decided by it in the Official Gazette and in the newspapers as stated in sub-section (1) for inviting objections and suggestions from the public for a period of thirty days”.

3. Amendment of Section 6.— In section 6 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:—

(2) The Steering Committee shall appoint a Sub-Committee consisting of the Director of Municipal Administration, Director of Panchayats, the Chairman or member of the Goa Chamber of Commerce and Industry, the Chairman or member of the Confederation of Real Estate Developers Association of India, a representative each of registered local Chapter/Associations of Town Planners, Engineers and Architects to consider proposals referred to it by the Steering Committee or objections and suggestions received from the public under sub-section (2) of section 5 and to submit a report within a period of two months from the date of its appointment to the Steering Committee or within such further period as the Steering Committee may from time to time extend on request of the Sub-Committee. The Senior Town Planner shall be the Member-Secretary of the such Sub-Committee”.

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The Bill has been passed by the Legislative
Assembly of the State of Goa on 22nd July, 2022.

Dated

Speaker

I assent to this Bill.

Dated

Governor



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

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(Bill No. 16 of 2022)

(As Passed by the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022**

